

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**STARRED QUESTION NO. \*324**

**TO BE ANSWERED ON FRIDAY, 25<sup>th</sup> MARCH, 2022**

**COMPULSORY VOTING**

\*324. SHRI CHANDAN SINGH:  
SHRI AJAY NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to enact any law to enforce compulsory voting in the country, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has received suggestions from any organization or the State Governments to make voting compulsory and if so, the details thereof;
- (c) whether the Government has proposed to make voting certificate mandatory to avail benefits and schemes provided by the Government in order to increase the percentage of voter turnout in various elections, if so, the details thereof; and
- (d) the number of democratic countries in the world where voting is compulsory?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (d): A statement is laid on the Table of the House.

\*\*\*\*\*

**STATEMENT REFERRED TO IN RESPECT OF**  
**PART (a) TO (d) OF THE LOK SABHA STARRED**  
**QUESTION NO. \*324 DATED 25<sup>th</sup> MARCH, 2022**

- (a): No Sir. There is no such proposal under consideration of the Government.
- (b): No Sir.
- (c): No Sir.
- (d): The Government has not maintained any such data.

\*\*\*\*\*